

1	2	3	4	5	6
19	Nagaland	43	32	16	4
20	Orissa	6825	7304	0	0
21	Punjab	2242	2694	2414	671
22	Rajasthan	12934	14270	13085	5164
23	Sikkim	47	55	45	11
24	Tamil Nadu	6489	7811	6199	1252
25	Tripura	964	1067	1527	508
26	Uttar Pradesh	16375	20993	22254	3131
27	Uttarakhand	1038	1097	1162	163
28	West Bengal	12785	16544	19475	5321
29	A & N Islands	36	56	83	36
30	Chandigarh	224	230	165	57
31	D & N Haveli	32	18	20	3
32	Daman & Diu	9	11	9	2
33	Lakshadweep	1	5	5	0
34	Puducherry	149	179	128	46
TOTAL :		164765	185312	171974	48355

**Decision on statutory development board for North Maharashtra**

2023.SHRI SHARAD ANANTRAO JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a proposal for the formation of a separate statutory development board for the North Maharashtra is pending with the Ministry;

(b) if so, the reasons for delay in taking a decision on the subject; and

(c) by when, Government will be able to take a final decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Government of Maharashtra, on the basis of a Resolution passed unanimously by both Houses of the State Legislature on 13.7.2006, has requested Government of India to take necessary steps to amend Article 371 (2) of the Constitution to set up a separate Statutory Development Board for North Maharashtra covering the five districts of Dhule, Nandurbar, Jalgaon, Nashik and Ahmednagar. Planning commission has not supported a similar proposal for setting up a separate Statutory Development Board for the Konkan region in Maharashtra. No definite timeframe can be specified in this regard.